

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1698(KB)2019
IA(I.B.C)/1495(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH JULY 2024

IN THE MATTER OF	J.D. [INDIA] CORPORATION VS BEST BAZAR RETAIL LLP
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Amandeep Singh, Adv.] For the Liquidator
Mr. Vasudeo Agarwal] Liq-in-person

ORDER

1. Ld. Counsel appearing on behalf of the Liquidator present. Ld. Liquidator-in-person present.
2. **IA(I.B.C)/1495(KB)2024:**
 - a. This IA has been filed by the Liquidator under Section 60 (5) for exclusion of 93 days from the date of liquidation order i.e., 17.04.2024 and further allow extension of liquidation period till 17.10.2024.
 - b. The reasons for exclusion and extension seeking by the Liquidator is mentioned in **Annexure A-5** of the petition.
 - c. We have perused the application and the documents attached therewith and heard the Ld. Counsel for the Liquidator. We are satisfied with the prayer made and we permit **4 months** extension of Liquidation process.
 - d. It is submitted that an application seeking dissolution has been filed already.
 - e. This IA(I.B.C)/1495(KB)2024 stands **allowed** and **disposed of**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)